Bench of Odisha High Court

2030. SHRI PRASANNA ACHARYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a proposal is under consideration of Central Government to set up a bench of Odisha High Court at any place in western Odisha, as recommended by the State Government;

(b) if so, the details with current status thereof; and

(c) by when the bench is likely to be set up along with the hindrances therein, if any, and the steps Government is taking to accelerate the decision?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, who is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

The Government of Odisha has written to the Central Government in September, 2013, for establishment of two Benches of the Odisha High Court in the Western and Southern region of Odisha and the matter was referred to the Chief Justice, Odisha High Court in October, 2013. Setting up bench of Odisha High Court can be initiated by the Central Government only on receipt of all the requisite approvals from the State Constitutional Authorities and High Court of Odisha. Complete proposal has not been received by the Central Government.

Mechanism for resolution of disputes among various Departments of Central Government

2031. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has directed all Ministries, Departments and Government Undertakings to furnish details of cases involving each other, aiming at reducing litigations;